

primarily responsible for maintenance of law and order in the State and to take action' against the culprits as per law. The Central Government monitors the law and order situation in the States and assists the State Governments in case of major law and order problem by deploying Central Armed Police Forces (CAPFs) on the request of State Governments.

The Delhi police has reported incidences of violence, unlawful gathering, stone pelting, damage to public/personal property and number of persons arrested during protest against Citizenship (Amendment) Act, 2019. The details are given in Statement. [Refer to the Statement appended to answer to USQ No. 403 part (a) to (f)]

The Citizenship (Amendment) Act, 2019 has come into force w.e.f. 10.01.2020. "Citizenship" is a Central subject under entry number 17 of List I- Union List under Seventh Schedule of the Constitution of India. Parliament has exclusive legislative competence to enact laws for all Central subjects under List I as provided under Article 246(1) read with Article 11 of the Constitution of India.

(c) and (d) The Citizenship Amendment Act, 2019 does not apply to any Indian citizen. All Indian citizens enjoy certain fundamental rights as guaranteed by the Constitution of India. They also enjoy statutory rights of citizenship under the Citizenship Act, 1955.

Ill-treatment and murder of accused in police custody

†406. CH. SUKHRAM SINGH YADAV:

SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there has been an increase in cases of ill-treatment and murder of the accused in police custody;

(b) the details therefor for the last three years; and

(c) whether Government is considering any steps for police reforms to bring more transparency in the conduct and functioning of police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Pursuant to the guidelines issued by the National Human

†Original notice of the question was received in Hindi.

Rights Commission (NHRC), every death in police custody in the country is reported to the Commission. As per information provided by NHRC, a statement indicating details of the cases registered regarding deaths in police custody, during the last three years are given in Statement (*See below*).

(c) Police reform is an ongoing process. NHRC has published a Manual on Human Rights for Police Reform in 2011. NHRC has also made efforts to sensitize officials through workshops, seminars and camps.

Further, under the scheme of Modernisation of Police Forces, approved in September 2017, a component for "incentives for police reforms" was included in the implementation structure of the scheme of "Assistance to States for Modernisation of Police". Initially, 10 % amount was kept each year for awarding incentives to State Governments for implementation of Police Reforms, which has now been increased up to 20% from the year 2019-20.

Statement

Total number of cases registered in respect of Custodial Deaths during the last three years.

Year	Number of cases registered
2016-17	145
2017-18	146
2018-19	136

Levy of exorbitant charges under DDA Housing Scheme, 2014 for EWS

‡407. SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the amount levied on the allottees of Delhi Development Authority (DDA) Housing Scheme, 2014 for EWS houses was more than the rate mentioned in the prospectus;

‡Original notice of the question was received in Hindi.